CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

14.09.2011

TA 07/2011 (CWP 2296/2007)

Mr. P.N. Jatti, Counsel for applicant.

Mr. B.K. Pareek, Proxy counsel for

Mr. T.P. Sharma, Counsel for respondents.

Learned counsel for the applicant submits that by the judgment rendered by this Tribunal in OA No. 458/2001 [Madan Lal Bediwal vs. Union of India & Others] on 23.05.2002, the impugned orders which are under challenge in this TA i.e. order dated 29.08.2001 alongwith the Corrigendum dated 03.09.2001 (Annexure A/1) have been quashed and set aside and the said judgment of this Tribunal has been upheld by a Division Bench of the Hon'ble High Court, Jaipur Bench, vide judgment dated 24.03.2005, passed in DB Civil Writ Petition No. 3072/2003.

Subsequently, the respondents also filed a Review Petition No. 109/2005, which also stood dismissed by the Division Bench of the Hon'ble High Court. The order passed by the Division Bench of the Hon'ble High Court has also been upheld by the Hon'ble Supreme Court vide judgment dated 10.01.2002, passed in Special Leave to Appeal (Civil) No. 22462/2001.

In view of the aforesaid judgments, learned counsel for the applicant wishes to withdraw this TA with liberty to represent before the authority concerned.

Accordingly, the TA stands dismissed as withdrawn.

Amil Sluma

(Anil Kumar) Member (A) 12.5.6 After (Justice K.S.Rathore) Member (J)

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